

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI "C" BENCH: NEW DELHI**

(THROUGH VIDEO CONFERENCING)

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI KUL BHARAT, JUDICIAL MEMBER**

**ITA Nos.2872 & 2873/Del/2017
Assessment Year : 2008-09 & 2013-14**

Muzaffarnagar Dist. Coop. Bank Ltd., C/o-Anil Deep & Co., 41/85, Sadar Bazar, Muzarrarnagar-251001. PAN-AAAAM4327P	Vs	ACIT, Circle-1, Muzaffarnagar.
APPELLANT		RESPONDENT
Appellant by	Sh. Avdesh Kumar, Adv.	
Respondent by	Sh. R. K. Gupta, Sr. DR	
Date of Hearing	15.04.2021	
Date of Pronouncement	15.04.2021	

ORDER

PER G.S. PANNU, VP :

These appeals filed by the assessee for the assessment year 2008-09 & 2013-14 are directed against the separate orders of learned CIT(A), Muzaffarnagar dated 02.03.2017 & 26.03.2017 respectively.

2. The learned counsel for the assessee, vide its letter dated NIL, received through email, has requested for withdrawal of the appeals filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment years under consideration under the "Vivad Se Vishwas Scheme, 2020". A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeals.
5. In the result, both appeals of the assessee are dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 15th April, 2021.

Sd/-

**(KUL BHARAT)
JUDICIAL MEMBER**

Sd/-

**(G.S. PANNU)
VICE PRESIDENT**

** Amit Kumar **

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT, NEW DELHI